



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.5972/2021
(SWP No.977/2011)

Wednesday, today this the 7th day of July, 2021

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Amardeep Kour, Age 36 Years
W/O Sarabjeet Singh
R/O Poonch City, Ward No. 5,
Tehsil Haveli, District, Poonch.

...Applicant

(*Nemo* for applicant)

Versus

1. State of J&K through chief secretary J&K Govt.
Civil Secretariat, Jammu.
2. Chairman, Service Selection and Recruitment
Board, Jammu, Sehkari Bhawan. Jammu.
3. Secretary, Service Selection and Recruitment
Board, Jammu, Sehkari Bhawan, Jammu

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The respondents initiated steps for appointment to the post of Teacher in Poonch District. Consideration is confined to residents of Poonch District. The applicant was one of the



candidates. However, her candidature was not considered on the ground that she does not hold the Permanent Resident Certificate (PRC) of that District. She filed SWP No.977/2011 before the Hon'ble High Court of Jammu & Kashmir, challenging the action of respondents in not considering her case. The Hon'ble High Court passed an interim order dated 05.05.2011 permitting the applicant to appear in the interview.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.5972/2021.

3. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

4. The respondents refused to interview the applicant by raising an objection as regards her eligibility with reference to residence. By virtue of an interim order dated 05.05.20211, the applicant was permitted to take part in the interview. It is not known whether she was selected. The record is silent about it.

5. We, therefore, dispose of the T.A., directing that in case the applicant was selected for the post, she shall be extended

the other benefits, without any hindrance and if on the other hand she is not selected, nothing further needs to be done.



There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 7, 2021
/sunil/vb/